

By E-Mail/Special Messenger.

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2019/5520 /A

From :- Shri Kaushik Kumar Sharma
Jt. Registrar (Vigilance)
Gauhati High Court,
Guwahati

To,

The District & Sessions Judge
Hailakandi

Dated Guwahati, the 17th September, 2019.

Sub:- **Permission to avail Home LTC.**

Ref:- Your letter No. JHD.I/2019/9/3421 dated 09.09.2019

Sir,

With reference to the above, I am directed to inform you that Shri Nabajit Bhatta, Secretary, District Legal Services Authority, Hailakandi, has been granted permission to avail Home LTC w.e.f. 05.10.2019 to 14.10.2019 along with his wife and minor son for the block period of 2018-2019, for his journey to his home town Mangaldoi from Hailakandi, by the shortest possible route, as per existing Rules..

Yours faithfully,

Salt

JT. REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2019/5521-5524 /A dated 17.9.19

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Nabajit Bhatta, Secretary, District Legal Services Authority, Hailakand for information.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 4. The System Analyst, Gauhati High Court, Guwahati for information and necessary action

17/9/19

JT. REGISTRAR (VIGILANCE)

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